

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'DB' BENCH,
NEW DELHI**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER, AND
SHRI NAVEEN CHANDRA, ACCOUNTANT MEMBER**

ITA No. 2707/DEL/2018 [A.Y 2014-15]

Shri Shriyansh Jain
Ahinsa Sadan, Mitra Vatika
Ranipur More, Haridwar

Vs.

The I.T.O
Ward -1(3)(3)
Haridwar

PAN: AGWPJ 0118 N

(Applicant)

(Respondent)

Assessee By : Ms. Komal Sachdeva, CA

Department By : Shri A.S. Rana, Sr. DR

Date of Hearing : 08.01.2025

Date of Pronouncement : 08.01.2025

ORDER

PER NAVEEN CHANDRA, ACCOUNTANT MEMBER:-

This appeal by the assessee is preferred against the order of the
ld. CIT(A), Haldwani dated 27.02.2018 pertaining to A.Y 2014-15.

2. Before us, the ld. counsel for the assessee submitted an application dated 02.01.2025 stating that the assessee is opting for a settlement under the Vivad se Vishwas Scheme, 2024. The ld. counsel for the assessee, therefore, prayed for withdrawal of the appeal once Form -1 is filed.

3. In light of the aforesaid application, appeal of the assessee for A.Y 2015-16 is dismissed as withdrawn. However, liberty is granted to the assessee to revive the appeal in case application of the assessee under Vivad se Vishwas Scheme, 2024 finally fails to mature.

4. In the result, the appeal filed by the assessee in ITA No. 2707/DEL/2018 is dismissed as withdrawn.

The order is pronounced in the open court on 08.01.2025.

Sd/-

**[SATBEER SINGH GODARA]
JUDICIAL MEMBER**

Sd/-

**[NAVEEN CHANDRA]
ACCOUNTANT MEMBER**

Dated: 08th JANUARY, 2025.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi

Sl No.	PARTICULARS	DATES
1.	<i>Date of dictation of Tribunal Order...</i>	
2.	<i>Date on which the typed draft Tribunal Order is placed before the Dictation Member</i>	
3.	<i>Date on which the fair Tribunal Order is placed before the Dictating Member for pronouncement</i>	
4.	<i>Date on which the approved draft Tribunal Order comes to the Sr. P.S./P.S.</i>	
5.	<i>Date on which the fair Tribunal Order is placed before the Dictating Member for pronouncement</i>	
6.	<i>Date on which the signed order comes back to the Sr. P.S./P.S</i>	
7.	<i>Date on which the final Tribunal Order is uploaded by the Sr. P.S./P.S. on official website</i>	
8.	<i>Date on which the file goes to the Bench Clerk alongwith Tribunal Order</i>	
9.	<i>Date of killing off the disposed of files on the judiSIS portal of ITAT by the Bench Clerks</i>	
10.	<i>Date on which the file goes to the Supervisor (Judicial</i>	

11.	<i>The date on which the file goes to the Assistant Registrar for endorsement of the order</i>	
12.	<i>Date of Despatch of the Order</i>	